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Title: Need to increase the annual income limit of parents of students belonging to Scheduled Castes to enable them to pursue Post-Matric education.

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SHRI RADHESHYAM BISWAS (KARIMGANJ): I am drawing Government attention towards those students who belong to Scheduled Castes and studying in post metric classes all over India. The yearly income of their parents should be revised every two year as per the norms of the Ministry of Social Justice and Empowerment. On 12/7/2013 Ministry of Tribal Affairs fixed 4.50 lakh annual parental income as ceiling for ST Students. But it was not done by the competent authority of SCD V Section of the annual parental income ceiling under the centrally sponsored scheme of post metric scholarship for the scheduled caste students. However, 2.50 lakh is per annum parental income of Scheduled Caste students. On account this, several SC Students would be deprived of post metric education. Director I/C of SCD-V Ministry of Social Justice said vide their letter No 11036/2/2015-SCD-V dt 29.05.2015 "Keeping in view the limited fund allocation, increased in parental income ceiling under the scheme of PMS-SC will be considered on the availability of required funds from Ministry of Finance." It is a strange matter that ST Students' funds is available but SC Students' fund is not available. I request to take necessary action on the above subject immediately.